

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.1014/MP/2025 along with IA No.131/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022, seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioner's Connectivity dated 10.9.2021.

Petitioner : ReNew Dinkar Urja Private Limited and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, ReNew
Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhalla, Advocate, ReNew
Ms. Priyanka Vyas, Advocate, ReNew
Shri Shubham Arya, Advocate, CTUIL
Ms. Harsha Parakh, Advocate, CTUIL

Record of Proceedings

The learned senior counsel for the Petitioners submitted that the present Petition has been filed for extension of the date of effectiveness of the Petitioners' connectivity dated 10.09.2021, and directions against potential revocation of connectivity and encashment of Bank Guarantee by the Respondent/CTUIL. The learned senior counsel further circulated his note of arguments and submitted that upon approval of the conversion of their connectivity from LoA route to land route, the SCOD of their Project, in terms of Regulation 24.6(1)(a)(iii) was later of (i) firm start date of connectivity (15.05.2024), or (ii) six months from 14.11.2024 (approval by CTUIL), i.e., 14.05.2025. Further, in terms of Regulation 24.6(1)(a)(ii) of the GNA Regulations, the connectivity is liable to be revoked for the corresponding capacity, if the connectivity and corresponding GNA has been made effective and the connectivity grantee fails to achieve the COD on or before, six months after (i) the SCOD, or (ii) firm start date of connectivity, whichever is later. Pertinently, the Commission in its order dated 15.4.2026 in Petition No.5/SM/2026 has held that a period of two months from the GNA effective date is an appropriate period to complete such activities and that the entity should be given at least two months from the GNA effective date to achieve COD without levy of Milestone Extension Charges. The learned senior counsel submitted that the Petitioners' entire 200 MW capacity was commissioned in two phases, namely, 147 MW on 25.01.2026 and the balance 53 MW on 12.02.2026 and since the entire Project capacity stood commissioned within a two-month period from the GNA

effectiveness date, the Petitioners are not liable to make any payment towards Milestone Extension Charges.

2. In response, the learned counsel for the Respondent/CTUIL submitted that the Proposal formulated *vide* order dated 15.04.2026 in Petition No.5/SM/2026 has yet not been finalised and hence, on its applicability to the Petitioners' case, the Commission may decide as deemed fit.

3. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission reserved the matter for order. The interim protection granted by the Hon'ble Delhi High Court *vide* order dated 6.1.2026 shall continue till the decision is rendered in the case.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)